

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 405
IB/168/ND/2024

IN THE MATTER OF:

Fairair Engineers Private Limited	...	Applicant
Versus		
Nutech Contracts Private Limited	...	Respondent

Under Section 9 of IBC Code, 2016

Order delivered on 18.07.2024

CORAM:

SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Rishi Sehgal
For the Respondent : Adv. Khowaja Siddiqui, Adv. Jay Singh

HYBRID HEARING (PHYSICAL & VC)

ORDER

Mr. Rishi Sehgal, Ld. Counsel for the Applicant as well as Mr. Khowaja Siddiqui, Ld. Counsel for the Respondent are present through VC. Ld. Counsel for the Respondent has submitted that they already filed the reply, however it is not on board. Let steps be taken to cure the defects, if any, and take necessary steps to upload the same on the DMS portal. List this matter on **21.08.2024** for arguments.

-SD-
DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-
MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)